light of the findings of the Fact Finding Committee.

Oral Answers

- SHRI J. K. BHONSLE: Yes, it has heen examined and we have issued necessary orders for its implementation.
- SHRI S. N. MAZUMDAR: May I know, Sir, whether anything has been done as regards the complaints of some of these people that the land and the localities which were selected for them are unfit for their rehabilitation or for gainful employment?
- SHRI J. K. BHONSLE: Readjustments are being made wherever possible.

O A. VOLUJNT^IY CONTRIBUTION OF LABOUR IN COMMUNITY PROJECTS

- *346. SHRI GOVINDA REDDY: WiH the Minister for Planning be pleased to state:
- (a) the number of Community Projects in which voluntary contributions of labour have been made since October 1953; and
- (b) what is the money value of such voluntary contributions?
- THE DEPUTY MINISTER FOR PLANNING (SHRI S. N. MISHRA): (a) Voluntary contributions have been made in all the Community Projects/Blocks.
- (b) The money value of contributions from October 1953 to March 1954, amounted to Rs. 115-4 lakhs.
- SHRI GOVINDA REDDY: Do these voluntary contributions include money contributions, Sir?
- SHRI S. N. MISHRA: Sir, they include all kinds of contribution, in the form of labour, cash, land and buildings.
- SHRI GOVINDA REDDY: Are there instances where without mak-

ing voluntary labour contribution, only money contribution has been made for the works?

to Questions

- SHRI S. N. MISHRA: Sir, as a part of the voluntary contribution it was considered that in different schemes there would be different types of contributions needed and people have come forward with different types ofi contributions. Now, so far as money contribution is concerned, I cannot give the exact .. figures just now.
- SHRI GOVINDA REDDY: voluntary contribution of labour has not been made, but money contribution has been made. is it a fact that the works have been given on a contract basis?
- SHRI S. N. MISHRA: Sir, I do not think information in that direction is available. But if the scheme was envisaged as forming necessarily part of voluntary labour contribution, then perhaps it could not have been given to any contractor.
- SHRI GOVINDA REDDY: May I know. Sir, if this matter will be enquired into and where contract system is in force, it will be stopped in view of the success of the Community Projects?
- SHRI S. N. MISHRA: I think that enquiry is worth making.
- SHRI S. MAHANTY: Sir, the question related to the voluntary contribution of labour and its money value. The hon. Minister has given us the overall value of contributions, but not the contribution of labour to which the question relates.
 - SHRI S. N. MISHRA: I could not follow.
- MR. CHAIRMAN: The question asked for information regarding the voluntary contributions of labour: the answer gives an overall account of the contributions.

SHRI S. N. MISHRA- Sir, if the evaluation of only labour is required, I think that will need a little more working out in detail.

SHRI B. C. GHOSE: The working out of voluntary labour contribution should not be difficult. If you have got the break-uo, if you have the cash value, the building value, you can deduct these from the total and the difference would be the value of voluntary labour.

SHRI S. N. MISHRA: We thought that what was intended was to have an idea of the voluntary contributions made by the people in ah forms, but if it is the intention of the hon. Member to know only about voluntary contribution of labour, we shall take some

INTRODUCTION OP ADMINISTRATIVE AUDIT SYSTEM

*347. SHRI P. C. BHANJ DEO: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:

- Administrative (a) whether the Audit system has been introduced in the Central Public Works Department with effect from the current financial year; and
- (b) if so, what is the estimated ex penditure involved in the introduction of this system during 1954-55?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) and (b). The selection of suitable persons to man this organization is now in hand. The expenditure incurred during the year will depend on the dates from which it becomes possible to fill the various posts.

SHRI P. C. BHANJ DEO: May I know. Sir. whether a Code of Administrative Audit Rules and instruc-*:i,ns is going to be followed in this system which is being adopted by the Ministry?

SARDAR SWARAN SINGH: What Code?

SHRI P. C. BHANJ DEO: A Code of Administrative Audit Rules and instructions.

SARDAR SWARAN SINGH: No. Sir; not necessarily.

SHRI P. C. BHANJ DEO: May I know, Sir, whether the Public Accounts Committee made any suggestion about the introduction of the Administrative Audit system in the Ministry of Works, Housing and Supply.

SARDAR SWARAN SINGH: 1 think, Sir, it did

SHRI V. K. DHAGE: Are we to understand that they will not follow any rules at all for the purpose of audit?

SARDAR SWARAN SINGH: I think the presumption which my hon. friend has made is not correct. The question that was out was: Is that Code likely to be followed rigidly. I say it will require certain variations in view of the peculiar nature of the works and all that I said was "not necessarily".

SHRI H. C. MATHUR: What is the position at present? What rules and procedures are you following at present and may I know whether they are under revision?

SARDAR SWARAN SINGH: I am afraid, Sir, my hon. friend has neither followed the question nor the answer correctly. There is no internal ad* ministrative audit at the moment and it is proposed to be started. So I could not give any detailed information with regard to an organisation which does not exist.

SHRI H. C. MATHUR: I am afraid the hon. Minister has not followed mj* question. My question is whether you have examined this particular point. A suggestion was made by the committee and that recommendation is